

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

C.P. No. 148/1997 in
O.A. No. 2231/1994

New Delhi this the 25th Day of July 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri Pawan Kumar Sharma,
Son of Shri Budh Prakash Sharma
Resident of Court Road (Delhi Road)
Officers Colony, Backside, Near Thalab,
Naveen Nagar,
Distt. Saharanpur.

Petitioner

(By Advocate: Shri B.B. Raval)

-Versus-

1. Shri Ravindran,
Chairman,
Railway Board,
Rail Bhawan,
New Delhi.
2. Shri S.P. Mehta
General Manager,
Northern Railway,
Government of India,
Baroda House, New Delhi.
3. Shri A.K. Singh,
Deputy Chief Engineer (Construction),
Northern Railway,
Government of India,
Moradabad.
4. Shri K.R. Mehra,
Chief Administrative Officer (Const.),
Northern Railway,
Government of India,
Keshmere Gate,
Delhi-110 006.

Respondents

(By Advocate Shri Tej Ram)

ORDER

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The petitioner in these proceedings has complained that our orders dated 15.11.1996 has not been complied with. According to Para 3 of the said decision, the respondents were to release the payment, if already not released, within one month from the date of the receipt of

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a copy of that order with interest @ 12% per annum from 7.11.1994. It pertains to payment of arrears from 1.1.1982 to 1.1.1989.

Notices were issued to respondents and the compliance affidavit has been filed on 7.7.1987; annexure thereto shows that the payment as directed with 12% interest per annum has also been paid on 15.2.1997.

The learned counsel for the petitioner submits that the statement of the respondent to the extent of the payment now is admitted but to the extent that the payment was delayed for about six months, the respondents have shown disrespect to the orders of this Court. He also pointed out that by way of an MA, he has brought to the knowledge of the Court that the respondents have made attempts to pressurised the petitioner to withdraw the Contempt Petition and submit the written apology. Even though we do not want to look into these allegations at present. The fact remains that there was an undue delay in complying with our orders. In the circumstances we direct the respondents to pay the cost of Rs. 1,000/- (rupees One Thousand only) to be paid to the Legal Cell of the CAT Bar Association. CP as well as MA is disposed, notice is discharged.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)